

Defence Manufacturing Units

1984. SHRI L. L. KAPOOR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that defence manufacturing units are presently working with less complement of workers;

(b) whether there has been retrenchment recently in Ordnance factories; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) and (b). No, Sir.

(c) Does not arise.

Deterioration in Standard of Television Programmes

1985. SHRI KANWAR LAL GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

(a) whether Government are aware of the fact that the standard of Television programmes in Delhi is going down very fast; and

(b) what specific steps Government propose to take to improve its standard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). Government is aware that there is scope for improvement in the standard of programmes being telecast by Delhi Doordarshan Kendra. Constant efforts are being made not only to maintain good standards in the programmes but also to improve upon them. Some of the programmes which were not upto the required standard like 'Khabrein Bolti Hain', and 'Delhi Aur Aas Paas' have been discontinued. New programmes like Science Quiz and Quiz for Rural Audiences have been introduced. Professional and amateur drama artists are being involved in television programmes in a scheme of specially commissioned plays and dramatic works.

Tax Concessions for Sick Industrial Units

1986. SHRI G. M. BANATWALLA: SHRI MUKHTIAR SINGH MALIK:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have constituted a Committee to scrutinise the proposals for amalgamation and grant of tax concessions for the sick industrial units in the country;

(b) the terms of reference of the Committee;

(c) the names and number of Members of the Committee; and

(d) the time by which the Committee has been asked to submit its report to the Government?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (b). In order to facilitate the amalgamation of sick industrial units with sound ones, the Finance (No 2) Act, 1977 had inserted a new section 72A of the Income-tax Act, 1961 relaxing the provisions contained in that Act relating to carry forward and set off of accumulated business loss and unabsorbed depreciation allowance in certain cases of amalgamation. Sub-section (1) of new section 72A provides that where there has been an amalgamation of a company owning an industrial undertaking with another company and the Central Government, on the recommendation of the specified authority, is satisfied that certain conditions specified in this behalf are fulfilled, the Central Government may make a declaration to that effect and thereupon, notwithstanding anything contained in any other provision of the Income-tax Act, the accumulated loss and unabsorbed depreciation of the amalgamating company shall be deemed to be the loss or, as the case may be depreciation allowance of the amalgamated company for the previous year in which the amalgamation was effected and the other provisions of the Income-tax Act relating to carry